

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).27885/2015

(Arising out of impugned final judgment and order dated 01/07/2015 in ON No.46/2002 passed by the High Court Of Judicature at Allahabad)

U.P.S.R.T.C. & ANR.

Petitioner(s)

VERSUS

ARCHANA TIWARI & ORS.

Respondent(s)

(With appln.(s) for exemption from filing O.T.)

Date : 14/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Ms. Garima Prashad,Adv.

For Respondent(s) Mr. Rakesh Dahiya,Adv.

Mr. Sudhir Mendiratta,Adv.

UPON hearing the counsel the Court made the following
O R D E R

It is the case of the petitioners that in fact the deceased had not been crushed under the rear wheels of the bus. The learned counsel for the petitioner would like to place on record the *post-mortem* report of the deceased.

She may place the same on record within three weeks from today.

List the matter on 30th November, 2015.

The implementation of the impugned judgment shall remain stayed till the next date of hearing, on a condition that the petitioner pays a sum of Rs.10 lakhs (Rupees Ten Lakhs only) to the claimants within two weeks from today.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar